Title: Need for early implementation of the scheme providing pension benefits to employees who had left service between 1.4.93 and 15.11.95 under Employees Pension Scheme, 1995.

PROF. A.K. PREMAJAM (BADAGARA): Sir, there was a proposal to extend the pension benefit under Employees Pension Scheme 1995 to Employees Pension Fund members who had left service between 1.4.93 and 15.11.95. The scheme proposed to extend the benefit to those who have not completed 60 years of age and have not been members of Employees Family Pension Scheme 1971 as on 1.4.93. It was also advised that those who wished to avail of pensionary benefits under Employees Pension Scheme, 1995 should give their consent letter in Form 10-D available at Employees Pension Fund Sub-Regional Offices.

Accordingly, many of the retired employees of Grasim Industries Limited, Mavoor, Kozhikode, Kerala State, who left service between 1.4.93 and 15.11.95 and who were not members of Employees Family Pension Scheme, 1971 have submitted their consent in Form 10-D to the Sub-Regional Office in Kozhikode within the stipulated time. But so far, no action has been taken to grant pension under Employees Pension Scheme, 1995.

Therefore, I urge upon the Government especially the hon. Minister of Labour to give necessary directions to issue notification without any further delay.